



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.3

New IA/3889/ND/2022 IN IB/3017/ND/2019

IN THE MATTER OF:

Vishakarma Tool Works	...	Applicant
Versus		
Mor Mukat Marketing Pvt Ltd & Ors	...	Respondent

Order under Section 9 Of Insolvency and Bankruptcy Code, 2016
Order delivered on 17.08.2022

Coram:

**Mr. DHARMINDER SINGH,
HON'BLE MEMBER (J)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (T)**

PRESENT:

For the IRP : Mr. Ashok Juneja, Adv. along with Pankaj Kumar Singhal
present in person
For the O.C. : Mr. Siddhartha Sinha, Adv. along with Mr. Prashant Rawat,
Adv.

ORDER

IA/3889/ND/2022

This application has been filed on behalf of the IRP for withdrawal of the CIRP proceedings under Section 12A of the Code in IB/3017/ND/2019. It is being stated by the Ld. IRP that the matter has been settled between the parties and the "Form F-A" has been placed on record confirming that the Vishakarma Tool Works i.e, the petitioner wants to withdraw the present petition. Ld. Counsel for the IRP stated that the IRP has received the fees and costs in the present matter and nothing is due.

Taking into consideration the fact, that the matter has been settled between the parties and the prayer made in the present





application i.e. **IA/3889/ND/** stands **allowed** and **IB/3017/ND/2019** stands **closed**. CIRP proceedings against the Corporate Debtor stand closed. The Corporate Debtor comes out of the trigger of the CIRP proceedings. IRP stands discharged. Management stand handed over to the Suspended Board of Director.

File be consigned to record room after due compliance.

Sd -

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Sd -

DHARMINDER SINGH
MEMBER (JUDICIAL)

Amit